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FA-1069-2014

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE LOK ADALAT HON'BLE SHRI JUSTICE GAJENDRA SINGH

&

MISS SEEMA MALVIYA ON THE 10th OF MAY, 2025

FIRST APPEAL No. 1069 of 2014

ANURAG Versus SMT.DIMPAL

Appearance:

Ms. Premlata Solanki, learned counsel for the appellant. Shri Romesh Dave, learned counsel for the respondent.

ORDER

The appellant/husband - Anurag and respondent/wife - Smt. Dimple are present with their respective counsels. They have agreed to dissolve their marriage solemnized on 02.05.2008.

- 2. They have mutually filed the petition for divorce before the Family Court, Indore in HMA No.85/2012 but respondent/wife withdraw their consent due to non-payment of permanent alimony and the Family Court, Indore allowed the respondent/wife to withdraw the petition vide order dated 13.03.2013.
- 3. Challenging the order, this first appeal was preferred by the husband and now again both (husband & wife) have settled their dispute and expressed their consent for divorce.



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4. In the light of above facts, the compromise filed by both the parties is allowed and the marriage of appellant/husband and respondent/wife solemnized on 02.05.2008 is dissolved from today.

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5. Accordingly, F.A.No.1069/2014 is disposed of. Award be passed.

(GAJENDRA SINGH) MEMBER (SEEMA MALVIYA) MEMBER

VS